

IN THE HIGH COURT OF JHARKHAND AT RANCHI
Cr. Appeal (D.B.) No. 604 of 2018

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1. Tinku Ansari
2. Munna Sheikh @ SK Munna **Appellants**

Versus

The State of Jharkhand **Respondent**

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CORAM : HON'BLE MR. JUSTICE RONGON MUKHOPADHYAY
HON'BLE MR. JUSTICE RAJESH KUMAR
Through- Video Conferencing

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For the Appellants : Mr. A.K. Sahani, Advocate
For the Respondent-State : Mr. Bhola Nath Ojha, A.P.P.

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I.A. No. 3236 of 2021

09/08.09.2021: Heard Mr. A.K. Sahani, learned counsel for the appellants and Mr. Bhola Nath Ojha, learned A.P.P. for the respondent-state.

2. Through this interlocutory application, the appellant no. 1 has renewed his prayer for bail during the pendency of this appeal.

3. It has been stated by Mr. A.K. Sahani, learned counsel for the appellants that the appellant no. 1 has completed almost four years out of a maximum sentence of 10 years R.I. as imposed upon him on being convicted for the offence u/s 376 (2) (G) of the I.P.C. It has further been stated that one of the co-convict namely, Shibu Ray has been granted bail by this Court during the pendency of the appeal on account of completion of half of the sentence in Cr. Appeal (DB) No. 662 of 2018.

4. In view of the above, therefore, we are not inclined to grant bail to the appellant no. 1 during the pendency of the appeal.

5. This interlocutory application accordingly stands dismissed.

6. However, the appellant no. 1 is at liberty to renew his prayer for bail on completion of half of the sentence imposed upon him.

(Rongon Mukhopadhyay, J.)

(Rajesh Kumar, J.)